

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 14th day of MARCH 2007.

Original Application No. 240 of 2007.

Hon'ble Mr. P.K. Chatterji, Member A

Phagu, S/o Sri Jaipal, R/o Vill. Patkhala Paharik,
Post-Pahara, Distt: Mirzapur.

By Adv: Sri Y.P. Mishra Applicant

V E R S U S

1. Union of India, through General Manager,
North Central Railway,
Allahabad.
2. Divisional Railway Manager,
North Central Railway,
Allahabad.
3. Divisional Account Officer (Pension),
North Central Railway,
Allahabad.

. Respondents

By Adv: Sri NIL

O R D E R

The applicant is ^{the} Railway pensioner having
retired in the year 1985 with monthly pension of Rs.
278/- after 40% commutation. On 25.11.1990, as
stated by the applicant, Branch Manager, SBI,
Mirzapur wrote to the Branch Account Officer
(Pension), North Central Railway, Allahabad
(respondent No. 4) for revision of pension of the
applicant. In response to the same, respondent No.
4, wrote a letter to respondent No. 1 for sanction

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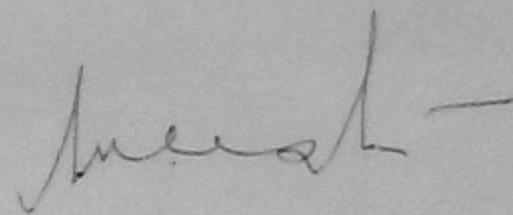
of revised pension, which however, has still not been sanctioned till date.

2. It is noticed that the applicant has approached this Tribunal very late. However, in view of the submission made by the applicant's counsel that pension being recurring cause of action this should ^{not be} be rejected on the ground of limitation, request for its admission is granted.

3. The applicant has annexed certain documents including the letter which is stated to have been written by the Branch Manager, SBI, Mirzapur. However, these are typed letters and not a photocopy of the original. The respondents, however, have to verify the authenticity of these documents before taking a suitable decision as to the matter of revision. Applicant's counsel has stated that the applicant will be satisfied, if the respondents, at least consider the case for revision and take an appropriate decision. The applicant has also sent a representation dated 29.12.2006 to the Branch Manager (Annexure 5 to the OA page 18). The respondents should treat it as a representation for revision, consider it with reference to the records which are available and after verifying the authenticity of the documents as mentioned above. After considering the request for revision they should take appropriate decision as admissible under the rules and communicate the same to the applicant

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by a reasoned order. As it will involve searching of very old records I am giving six months time to complete this exercise. With these orders the OA is disposed of. No cost.



Member (A)

/pc/